GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION No.2739 TO BE ANSWERED ON 15.12.2015

Simplification of Environmental Clearance Process

2739. SHRI ABHISHEK SINGH:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has initiated steps to simplify/streamline the process of obtaining environmental and forest clearance including online submission and clearance;
- (b) if so, the details and status thereof; and
- (c) the efforts being made to streamline the said process in sync with 'Made in India'/ease of doing business concepts?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) to (c)	Yes, Sir. The Ministry of Environment, Forest and Climate Change has taken
	several measures to simplify/streamline the process of environment and forest
	clearances for making it more transparent without compromising the rigour of the
	process of environment and forest clearances including online submission of
	applications for Terms of Reference (TORs), Environment Clearance (EC) and
	Forest Clearance, to enable the Project Proponent to track his application. The
	other streamlining measures with respect to environment clearance process
	inter-alia include, amendments in EIA Notification, 2006 giving more powers to
	SEIAA, standardising the Terms of Reference for preparation of EIA Report,
	exempting the construction of industrial shed, school, college, hostels for
	education institution from requirement of EC, exemption to all highway projects
	in border States from scoping requirement and exempting all linear projects in
	border States from the requirement of public hearing subject to suitable conditions
	prescribed by the Ministry, non requirement of no objection for transfer of
	environment clearance of cancelled coal block to legal person to whom such
	block is subsequently allocated and also without referring to EAC / SEAC,
	amendment in CRZ Notification relaxing the criterion for construction of
	memorial/monuments within the CRZ area only in exceptional cases with
	adequate environmental safeguards, increasing the validity of Environment
	Clearance etc.
	Clearance etc.

The other streamlining measures with respect to forest clearance process *inter-alia* include, launching of a GIS based decision support system to facilitate informed decisions on forest clearance proposals, notification of rules for constitution of Regional Empowered Committees (RECs) at each Regional Office and delegation of powers to RECs to dispose proposals seeking diversion upto 40 ha. of forest land except those relating to mining, regularization of encroachment and hydel projects, allowed State Governments to issue permission for tree felling and commencement of work on linear projects once compensatory levies have been realised and land for compensatory afforestation, wherever required, as stiulated in Stage-I Forest Clearance has been transferred and mutated in favour of the State Forest Department, accorded general approvals for construction and widening of two lane roads and link roads within 100 kms. of Line of Actual Control and construction and widening of two lane roads within 117 Left Wing Extremism affected districts, irrespective of area of forest land involved, etc.

All the initiatives, as mentioned above, were initiated to meet the sustainable development goals.
